

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 34/2025

IN THE MATTER OF:
Sunil Sharma

...Applicant

Versus

State of Haryana &Ors.

... Respondents

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Date: 16/9/25 Respondent No.5

Place: New Delhi



Through



Vijay K Sharma

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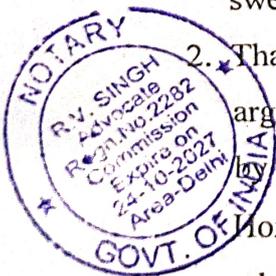
State of Haryana &Ors.

... Respondents

**AFFIDAVIT OF UNCONDITIONAL APOLOGY ON BEHALF OF
RESPONDENT NO. 5 & 6**

I, Devender Maan, S/o Sh. Kirori Mal, aged about 57 years, resident of B 1-118, Sector-11B, Sector-7, District Faridabad – 121006, Haryana, the Respondent No. 5 herein and President/Authorised Representative of the Respondent No. 6, do hereby solemnly affirm and state as under:

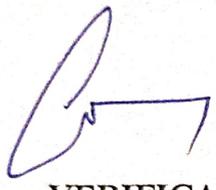
1. That I am the Respondent No. 5 in the present matter and also the President/Authorised Representative of Respondent No. 6. Being fully conversant with the facts and circumstances of the case, I am competent to swear this affidavit.
2. That it is respectfully submitted that on 22.07.2025, during the course of arguments by the counsel for Respondents No. 5 and 6, a query was raised before this Hon'ble Tribunal regarding Annexure-4 filed with the reply. The Hon'ble Tribunal specifically directed the Respondents to furnish the relevant Khasra Number where the office of the Haryana State Pollution Control Board (HSPCB) and the Vita Dairy Booth are situated.
3. That as per the observation and direction, the said affidavit was filed on 25.08.2025 in compliance with the order dated 22.07.2025.



4. That though the contents of para no. 4 of the said affidavit were drafted, the counsel for Respondents No. 5 and 6 deleted the same from the final draft, as this Hon'ble Tribunal neither instructed nor observed with regard to purchase or lease of the temple land. However, due to error, the print of the rough draft was taken out and the same was filed before this Hon'ble Tribunal. Therefore, para no. 4 remained a part of the affidavit. Due to oversight, the affidavit was filed along with paragraph no. 4.
5. That filing of the affidavit along with para no. 4 was unintentional and due to a bona fide mistake.
6. That I tender my unconditional and unqualified apology before this Hon'ble Tribunal for the said inadvertent error, which was due to clerical mistake. I submit that there was no intention whatsoever to mislead or to interfere with the due course of justice. The said para no. 4 having been filed by mistake, I humbly pray from the Hon'ble Tribunal that the same may kindly be ignored and treated as withdrawn.
7. That I further undertake to exercise utmost caution in future while filing any pleadings or affidavits before this Hon'ble Tribunal.
8. That the deponent tenders this unconditional apology for filing the affidavit along with para no. 4.
9. That the deponent is filing the correct copy of the affidavit after deleting para no. 4.
10. That this Hon'ble Tribunal may graciously accept the unconditional apology so tendered and be pleased not to proceed further with contempt.
11. That the contents of the accompanying affidavit filed on my behalf are true and correct to the best of my knowledge and belief.



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For SHREE RADHA KRISHAN TRUST



Authorised Signatory

DEPONENT

VERIFICATION

16 SEP 2025

Verified at New Delhi on this ___ day of ___, 2025 that the contents of the above reply are true and correct to the best of my knowledge based on the records and nothing material has been concealed therefrom.

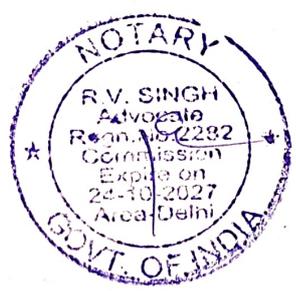
I Identified the deponent/executant who has signed in my presence

For SHREE RADHA KRISHAN TRUST

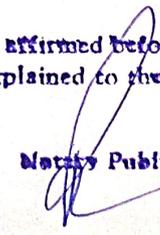


DEPONENT

Authorised Signatory



solemnly affirmed before me, read over & explained to the deponent



Notary Public. SKL

16 SEP 2025